

DR. DATTA SAMANT (Bombay South Central) : I have given calling-attention 3 times and also adjournment-motions...

MR. SPEAKER : It does not matter. I have got 180! And there is no time.

DR. DATTA SAMANT :...regarding the closure of more than 100 factories in Bombay and 40,000 workers are affected.

MR. SPEAKER : What is there ? There is no time.

DR. DATTA SAMANT : It is a serious problem which needs discussion.

MR. SPEAKER : All right. This is all.

DR. DATTA SAMANT : I have given 3 calling-attention and 2 adjournment-motions.

MR. SPEAKER : That is all right. It does not matter.

[*Translation*]

You please resume your seat.

11.05 hrs.

PAPERS LAID ON THE TABLE

[*English*]

MR. SPEAKER : Mr. Ghani Khan Choudhury. You may lay it on the Table and go. He has to go.

SHRI AMAL DATTA : Is he making a statement on... (*Interruptions*)

MR. SPEAKER : Please sit down. He is laying a paper on the Table.

Twenty Point Programme—1986

THE MINISTER OF PROGRAMME IMPLEMENTATION (SHRI A.B.A. GHANI KHAN CHOUDHURY) : Sir, I

beg to lay on the Table a copy of the Twenty-Point Programme—1986 (Hindi and English versions).

[Placed in Library. See No. LT—3094/86].

MR. SPEAKER : Have you laid it ?

SHRI A.B.A. GHANI KHAN CHOUDHURY : Yes, Sir. (*Interruptions*)

SHRI SURESH KURUP (Kottayam) : Sir, I have given a privilege notice...

MR. SPEAKER : We have already written. We will find out and then come to you. It takes time. Everything takes time. It is not in my power to switch things on.

[*Translation*]

SHRI JITENDRA PRASADA (Shah-jahanpur) : Mr. Speaker, Sir, a news about the killings of 13 persons has appeared in today's newspapers...

[*English*]

MR. SPEAKER : That is a law and order problem to be tackled by the State.

[*Translation*]

SHRI JITENDRA PRASADA : I am not talking about law and order. The press has termed it as a terrorist activity whereas actually it is not a terrorist activity.

MR. SPEAKER : Not allowed. (*Interruptions*)*

[*English*]

MR. SPEAKER : Not allowed. This is a law and order problem to be tackled by the State.

(*Interruptions*)*

*Not recorded.

[*Translation*]

SHRI GIRDHARI LAL VYAS (Bhilwara) : Mr. Speaker, Sir, the Instrumentation Limited, Kota, has been earning profit continuously, but about its merger with BHEL, the Government of India.

[*English*]

MR. SPEAKER : Not allowed. You give me something. Not like this. Not proper Irrelevant.

SHRI S. JAIPAL REDDY (Mahbubnagar) : I have tabled a substantive motion against Mr. Scindia, the Minister of Railways...

MR. SPEAKER : I have already done. I have taken steps to get the facts.

SHRI S. JAIPAL REDDY : I want an assurance from you that the matter will be discussed in this Session itself.

MR. SPEAKER : I did not say anything like that.

SHRI S. JAIPAL REDDY : It was my request. The Government is adopting dilatory tactics. It is not responding.

MR. SPEAKER : Not allowed. Some requests never materialise. If wishes were horses, we can ride over them.

SHRI S. JAIPAL REDDY : Government is not responding to it.

MR. SPEAKER : It takes time. It will come properly in its own time.

SHRI S. JAIPAL REDDY : It is a very serious matter.

MR. SPEAKER : It is alright. Do not pursue it further. I am taking steps. I have already reminded them.

SHRI S. JAIPAL REDDY : Government is not responding.

MR. SPEAKER : It does not matter. They have to.

(*Interruptions*)

SHRI S. JAIPAL REDDY : Government is deliberately adopting dilatory and dodging tactics. . .

MR. SPEAKER : Not allowed. I have not allowed him.

(*Interruptions*)**

MR. SPEAKER : Mr. Guraddi. You can give me in writing, but not an Adjournment Motion.

SHRI S.M. GURADDI : I have given, Sir. I have given a Calling Attention Notice.

MR. SPEAKER : Papers to be laid on the Table.

11.08 hrs.

PAPERS LAID ON THE TABLE
—CONTD.

Notification under Emigrations Act
1983

THE MINISTER OF STATE OF THE MINISTRY OF LABOUR (SHRI P.A. SANGMA) : I beg to lay on the Table a copy of Notification No. S.O. 485 (E) (Hindi and English versions) published in Gazette of India dated the 11th August, 1986 declaring that work as an office assistant accountant, typist, salesman or nurse shall not be deemed to be work within the definition of clause (o) of subsection of section 2 of the Emigration Act, 1983, under section 44 of the said Act. [Placed in Library. See No. LT-3085/86].

**Not recorded.

Notification under Essential Commodities Act, 1955 and statement for delay in laying these papers, Review on the working of and Annual Report of Bihar Fruit and Vegetable Development Corporation Ltd. Patna for 1983-84 and Statement for delay in laying these papers.

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF FOOD AND CIVIL SUPPLIES (SHRI A. K. PANJA): I beg to lay on the Table—

- (1) A copy of the Pulses, Edible oilseeds and Edible Oils (Storage Control) Amendment Order, 1979 (Hindi and English versions) published in Notification No. S.O. 536 (E) in Gazette of India dated the 20th September, 1979 under-sub-section (6) of section 3 of the Essential Commodities Act 1955.

A statement (Hindi and English versions) showing reasons for delay in laying the notification mentioned at (1) above.

[Placed in Library. See No. LT-3086/86].

- (3) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :

(i) Review by the Government on the working of the Bihar Fruit and Vegetable Development Corporation Limited, Patna, for the year 1983-84.

(ii) Annual Report of the Bihar Fruit and Vegetable Development Corporation Limited, Patna, for the year 1983-84 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
[Placed in Library. See No. LT-3087/86].

Notification under Customs Act, 1962

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY): I beg to lay on the Table a copy of Notification No G S.R. 1006(E) (Hindi and English versions) published in Gazette of India dated the 11th August, 1986 together with an explanatory memorandum regarding revised rates of exchange for conversion of Austrian Schillings, Deutsche Marks, Dutch Guilders and Italian Lire into Indian currency or vice-versa, under section 159 of the Customs Act, 1962.

[Placed in Library. See No. LT-3088/86].

All India Services (Study Leave) Second Amendment Regulations 1986

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM): I beg to lay on the Table a copy of the All India Services (Study Leave) Second Amendment Regulations, 1986 (Hindi and English versions) published in Notification No. G S.R. 584 in Gazette of India dated the 9th August, 1986, under sub-section (2) of section 3 of the All India Services Act, 1951.

[Placed in Library. See No. LT-3089/86].

Delhi Agricultural Produce Marketing (Regulation) (General) Amendment Rules, 1985

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA): On behalf of Shri Ramanand Yadav, I beg to lay on the

Table a copy of the Delhi Agricultural Produce Marketing (Regulation) (General) Amendment Rules, 1985 (Hindi and English versions) published in Notification No. F.6/2/85-DAM in Delhi Gazette dated the 19th February, 1986, under subsection (6) of section 63 of the Delhi Agricultural Produce Marketing (Regulation) Act, 1978.

[Placed in Library. See No. LT-3090/86].

Reviews on the working of and Annual Reports of Tamilnadu Agro Industries Corporation Ltd., Madras for 1982-83 and Madhya Pradesh State Dairy Development Corporation Bhopal for 1981-82 and two Statements for delay in laying these papers.

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : I beg to lay on the Table—

(1) A copy each of the following papers (Hindi and English versions) under section 619A of the Companies Act, 1956 :-

(a) (i) Review by the Government on the working of the Tamilnadu Agro Industries Corporation Limited, Madras, for the year 1982-83.

(ii) Annual Report of the Tamilnadu Agro Industries Corporation Limited, Madras, for the year 1982-83 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3091/86].

(b) (i) Review by the Government on the working of the Madhya Pradesh

State Dairy Development Corporation, Bhopal, for the year 1981-82.

(ii) Annual Report of the Madhya Pradesh State Dairy Development Corporation, Bhopal for the year 1981-82 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

(2) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-3092/86].

(3) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1983-84 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1983-84.
[Placed in Library. See No. LT-3093/86.]

(iii) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi,

for the year 1984-85
along with Audited
Accounts.

- (iv) A copy of the Review (Hindi and English versions) by the Government on the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 1984-85.

- (4) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-3093/86]

11.09 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL : Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha :—

- (i) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha at its sitting held on the 14th August, 1986, passed in accordance with the provisions of article 368 of the Constitution of India, without any amendment; the constitution (Fifty-Fourth Amendment) Bill, 1986 which was passed by the Lok Sabha at its sitting held on the 12th August, 1986."

- (ii) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and

Conduct of Business in the Rajya Sabha, I am directed to return herewith the High Court and Supreme Court Judges (Conditions of Service) Amendment Bill, which was passed by the Lok Sabha at its sitting held on the 12th August, 1986, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

- (iii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 14th August, 1986 agreed without any amendment to the Tamil Nadu Legislative Council (Abolition) Bill, 1986 which was passed by the Lok Sabha at its sitting held on the 12th August, 1986."

DELHI FIRE PREVENTION AND
FIRE SAFETY BILL*

[English]

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI GHULAM NABI AZAD) : Sir, I beg to move for leave to introduce a Bill to make more effective provision for the fire prevention and fire safety measures in certain buildings and premises in the Union Territory of Delhi.

MR. SPEAKER : The question is ;

*Published in Gazette of India Extraordinary, Part-II, Section 2 dated 20.8.1986.